

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

3. I.A. 161/2023
IN
C.P.(IB)-3542(MB)/2019

CORAM: SHRI KULDIP KUMAR KAREER, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.01.2023**

NAME OF THE PARTIES: Amit Kumar Mehta

V/s.

New Steel Trading Pvt Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

I.A. 161/2023

Mr. Aniket Malu, counsel appearing for the Resolution Professional is present through virtual hearing.

The above application is filed by the Department of State Tax through the Deputy Commissioner of State Tax seeking condonation of delay of 280 days in loading the claim.

Counsel appearing for the Resolution Professional submits in the open court across the bar that the claim in respect of which the condonation of delay has been sought in this application has already admitted.

In view of above what has been stated by the counsel appearing for the Resolution Professional, the above Application becomes infructuous and disposed of accordingly.

List this matter before regular date on **06.02.2023**.

Sd/-
MADHU SINHA
Member (Technical)
/RKS/

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)